



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ९, अंक १३]

गुरुवार, मार्च १६, २०२३/फाल्गुन २५, शके १९४४

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असाधारण क्रमांक २०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Amendment) Bill, 2023 (L. A. Bill No. XI of 2023), introduced in the Maharashtra Legislative Assembly on the 16th March 2023, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. XI OF 2023.

A BILL

further to amend the Maharashtra Co-operative Societies Act, 1960.

Mah. WHEREAS it is expedient further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing ; it is hereby enacted 1961. in the Seventy-fourth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Co-operative Societies Short title. (Amendment) Act, 2023.

Amendment
of section
73AAA of
Mah. XXIV
of 1961.

2. In section 73AAA of the Maharashtra Co-operative Societies Act, 1960 (hereinafter referred to as “ the principal Act”), in sub-section (3), in the first proviso, the words “imposition of lockdown in the State in view of the Covid-19 pandemic,” shall be deleted.

Amendment
of section
78A of Mah.
XXIV of
1961.

3. In section 78A of the principal Act, in sub-section (1), the fourth proviso shall be deleted.

STATEMENT OF OBJECTS AND REASONS.

The proviso to sub-section (3) of section 73AAA of the Maharashtra Co-operative Societies Act, 1960 (Mah. XXIV of 1961), *inter alia*, provides that, if the term of office of the elected members of the committee and its office bearers has expired, and if the election to the committee of the society could not be held due to imposition of lockdown in the State in view of the Covid-19 pandemic, such members and office bearers of the committee shall be deemed to have continued as members and office bearers of the committee, till the new committee is duly constituted.

As Covid-19 is no more a pandemic, the Government considers it necessary to delete the reference relating to the Covid-19 pandemic, from the proviso to sub-section (3) of section 73AAA of the said Act.

2. The Registrar of co-operative societies has received complaints regarding financial irregularities, fraud, etc., of working committees of societies. Section 78A of the said Act empowers the Registrar, in cases of financial irregularities, fraud, etc., to supersede the committee and appoint a committee consisting of three or more members of the society otherwise than the members of committee so superseded or appoint administrator or committee of administrators, to manage the affairs of the society for a period not exceeding six months. However, the Registrar has above referred powers only in respect of societies where the Government have shareholding or loan or financial assistance in cash or kind or guarantee by the Government. Therefore, in order to bring remaining societies within the purview of said section 78A, the Government considers it expedient to amend said section 78A of the Maharashtra Co-operative Societies Act, 1960, suitably.

3. The Bill seeks to achieve the above objectives.

Mumbai,
Dated the 10th March 2023.

ATUL SAVE,
Minister for Co-operation.